

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No. 161/2001
in
OA 1751/1999

11

New Delhi this the 14th day of May, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri Govindan S. Tampi, Member (A)

Head Constable Harish Sati
No. 425/L(750/Comm)
S/O late Sh. Damodar Sati
presently posted at Ambulance
Section, Prov. & Lines, Delhi.
R/O JU-7, Pitam Pura, DDA Janta Flats,
Delhi-110034.

(By Advocate Shri Sachin Chauhan) ..Petitioner

VERSUS

Shri Sewa Dass,
Addl. Commissioner of Police,
Police Headquarters, I.P. Estate,
MSO Building, New Delhi.

(By Advocate Shri Vijay Pandita) ..Respondent

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J))

We have seen the compliance report filed by the respondents dated 10.5.2001. The main contention of the learned counsel for the petitioner is that in Annexure R/1 order dated 4.4.2001, the respondents have failed to mention the date 16.10.1987 as the date of appointment of the applicant in terms of the Tribunal's order dated 11.12.2000 in OA 1751/1999. However, we are satisfied, from the averments made by the respondents in Para 5 of their compliance report, that they have fully complied with the Tribunal's order dated 11.12.2000 for fixing the applicant's seniority. In the circumstances, CP 161/2001 is dismissed, as we do not find any wilful disobedience of the Tribunal's

YB

order by the respondents, to warrant further action against them under the provisions of the Contempts of Court Act, 1971 read with the provisions of Section 17 of the Administrative Tribunals Act, 1985. Accordingly notice issued to the alleged contemnor is discharged.

File be consigned to the record room.

(Govindan S. Tampli)
Member(A)

sk

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman(J)

(2)